PRESENT THE HONOURABLE MR.JUSTICE N.NAGARESH

Thursday, the 15th day of September 2022 / 24th Bhadra, 1944 WP(C) NO. 23908 OF 2022(K)

PETITIONERS:

- 1. LAWRENCE ALEX,SON OF K.C. FRANCIS, AGED 44 YEARS,BUSINESS, KALOOR VEETTIL, KALOOR- KADAVANTHRA ROAD, KALOOR POST, PIN - 682017
- 2. C.J. FRANCIS, SON OF JOSEPH, AGED 71 YEARS, CHAMMANY HOUSE, BUSINESS, KALOOR- KADAVANTHRA ROAD, KALOOR POST, PIN - 682017
- 3. HABEEBULLA KHAN, SON OF P.P. AHEMMED, AGED 47 YEARS, BUSINESS, MUNDETHA HOUSE, KALOOR- KADAVANTHRA ROAD, KALOOR POST, PIN - 682017
- 4. KALOOR JOSEPH, SON OF P.S.GEORGE, AGED 69 YEARS, BUSINESS, 36/2555, PADAPURAKAL HOUSE, EAST KATTAKKARA ROAD, KALOOR POST, PIN - 682017

RESPONDENTS:

- 1. THE STATE OF KERALA, REPRESENTED BY THE PRINCIPAL SECRETARY, DEPARTMENT OF LOCAL SELF GOVERNMENT, GOVERNEMNT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
- 2. THE KOCHI MUNICIPAL CORPORATION, KOCHI, PARK AVENUE, ERNAKULAM, PIN - 682011, REPRESENTED BY ITS SECRETARY.
- 3. THE SECRETARY, KOCHI MUNICIPAL CORPORATION, PARK AVENUE, ERNAKULAM, PIN - 682011
- 4. ADDL.R4. THE GREATER COCHIN DEVELOPMENT AUTHORITY (GCDA), KADAVANTHRA POST OFFICE, ERNAKULAM DISTRICT, KERALA STATE, PIN-682020, REPRESENTED BY ITS SECRETARY. (ADDL. R4 IMPLEADED AS PER ORDER DATED 15-09-2022 IN IA 1/2022).

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct Respondent Nos. 2 and 3 to desist from altering the name of "Kaloor-Kadavanthra Road" to " Sri Narayanaguru Road", till the final disposal of this Petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S. BASIL MATHEW, NINAN JOHN, SANJANA SARA VARGHESE ANNIE & AJAY KRISHNAN S., Advocates for the petitioners, GOVERNMENT PLEADER for the respondent 1, STANDING COUNSEL for respondents 2 & 3 and of SRI.VIPIN P.VARGHESE, STANDING COUNSEL along with M/S.ADARSH MATHEW, KEVIN MATHEW GEORGE, MEERA ELSA GEORGE & MERLINE MATHEW, Advocates for additional respondent 4, the court passed the following:-

<u>ORDER</u>

Admit.

Government Pleader takes notice for the 1st respondent. Respective Standing Counsel takes notice for respondents 2 and 3 and additional 4th respondent.

Respondents are directed to file counter affidavit/statement, if any, within three weeks.

Post after three weeks.

In the meanwhile, there will be an interim order of status quo as regards the naming of road, for a period of one month.

Post along with W.P.(C) No. 21134 of 2022.

HIGH COURT OF IT RAA HIGH COUR

Sd/- N.NAGARESH JUDGE